

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH, 'A': NEW DELHI**

**BEFORE SHRI SHAMIM YAHYA, ACCOUNTANT MEMBER AND
SHRI ANUBHAV SHARMA, JUDICIAL MEMBER**

**ITA No.7271/DEL/2018
[Assessment Year: 2014-15]**

M/s AQ Frozen Foods Pvt. Ltd B-503, 3 rd Floor, New Friends Colony, New Delhi-110065	Vs	DCIT, Circle-3(1), New Delhi-110002
PAN-AAICA2794C		
Assessee		Revenue

Assessee by	None
Revenue by	Sh. Kanv Bali, Sr. DR

Date of Hearing	24.11.2022
Date of Pronouncement	24.11.2022

ORDER

PER SHAMIM YAHYA, AM,

This appeal by the assessee is directed against the order of Id. CIT (Appeals)-I, New Delhi, dated 10.09.2018 for the Assessment Year 2014-15.

2. Nobody appeared on behalf of the assessee. However, an application has been filed by the assessee seeking withdrawal of the appeals on the ground that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the "Vivad Se Vishwas Scheme, 2020" and has filed Form 5 issued by the Department for the full and final settlement of tax arrears along with the application.

3. Keeping in view the aforesaid facts, present appeal is hereby dismissed with liberty to get it restored by the assessee in case dispute is not settled as per scheme. The Revenue has no objection with regard to the aforesaid caveat. Consequently, the present appeal is dismissed as withdrawn.

Order pronounced in the open court on 24th November, 2022.

Sd/-
[ANUBHAV SHARMA]
JUDICIAL MEMBER

Delhi; Dated: 24.11.2022.

Shekhar

Sd/-
[SHAMIM YAHYA]
ACCOUNTANT MEMBER

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar,
ITAT, New Delhi